

COMMITTEE ON GOVERNMENT
ASSURANCES

FIFTH REPORT

SHRI JAGANNATH RAO (Berham-
pur): I beg to present the Fifth Report
(Hindi and English versions) of the
Committee on Government Assurances.

PROF. K. K. TEWARI: Sir, the
Home Minister is prepared to make a
statement.

MR. SPEAKER: I have not asked
him. I have got nothing to do with it.
For me it is closed.

अब इसमें मेरा कुछ नहीं है ।

(Interruptions)

12.15 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE
Reported order of Government reducing
retirement age of LIC employees from
60 year to 58 years.

SHRI SOMNATH CHATTERJEE
(Jadavpur): I call the attention of the
Minister of Finance to the following mat-
ter of urgent public importance and I
request that he may make a statement
thereon:

'The reported order of the Govern-
ment reducing the retirement age of
the employees of Life Insurance Cor-
poration of India from 60 years to
58 years.'

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI JAN-
ARDHANA POOJARI): Mr. Speaker,
Sir, the Government Policy in
the matter of the age of retirement is
well-defined. The age of retirement of
employees is 58 years except for special
categories like Defence personnel and
scientists. In line with the policy, in
1976, Government decided that the age
of retirement in financial institutions
should also be 58 years. This decision
has been implemented for officers especi-
ally those who have been recruited after
nationalisation. The practice, however,
differs in respect of other categories of

employees due to various agreements en-
tered into by the managements with their
Class III and IV employees.

2. As far as the Insurance Industry is
concerned, the age of retirement of offi-
cers recruited after nationalisation is 58
years, both in the Life Insurance Corpo-
ration of India and in the General In-
surance Corporation of India, In the Gen-
eral Insurance Corporation of India the
age of retirement of new entrants for other
categories, viz., Class III and IV, was
made 58 years in 1980. It had not been
possible to take similar action in respect
of employees of the Life Insurance Cor-
poration of India because of protracted
litigation. This anomaly has since been
removed and Government has notified
rules prescribing the retirement age of
58 years for Class III and IV employees
of the Life Insurance Corporation of
India, vide Government Notification No.
96(E) dated the 22nd February, 1983
(Copy annexed)—[Placed in Library.
See No. LT-6032|83].

12.17 hrs.

MR. DEPUTY SPEAKER *in the Chair.*

SHRI SOMNATH CHATTERJEE: As
we had expected, the Government has
made a statement which shows their hos-
tility towards labour. The decision of
the Government is another manifestation
of its anti-labour attitude and its hostility
towards LIC employees and its major
trade union, namely, the All India In-
surance Employees' Association.

It is necessary to trace in brief outline
the history during the recent past of the
calculated attempts made by the Central
Government and the LIC Management
to deprive the employees of LIC of their
rights. A settlement was lawfully en-
tered into by the LIC management with
its employees, with the concurrence of
the Central Government by means of col-
lective bargaining. In 1974 this solemn
agreement was entered into between the
LIC and the All India Insurance Em-
ployees' Association and other Associa-
tions.

That was a package deal, dealing with
terms and conditions of service, age of
retirement, pay scales, payment of bonus.